

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P. No.712/2017 in O.A.No.2131/2017

Wednesday, this the 11th day of July, 2018

**Hon'ble Mr. K.N. Shrivastava, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Ramesh Chander (Aged about 60 years)
s/o Lt. Sh. Mehar Dass
r/o H.No.770, Village & PO Barwasni
District & Tehsil
Sonipat, Haryana

..Applicant

(Mr. Ravinder Kumar Sharma, Advocate)

Versus

1. Sh. Sandeep Kumar
Delhi Transport Corporation
Govt. of NCT of Delhi, IP Estate
New Delhi – 02
2. Sh. B P Nigam
The DCG Manager
Delhi Transport Corporation
Store & Purchase Department
MSI, Banda Bhadur Marg Complex
New Delhi – 2

..Respondents

(Ms. Charu Sangwan, Advocate)

O R D E R (ORAL)

Mr. K.N. Shrivastava:

This C.P. has been filed alleging non-compliance of Tribunal's order dated 03.08.2017 passed in O.A. No.2131/2017. Ms. Charu Sangwan, learned counsel for respondents submits that the *ibid* order of the Tribunal has been challenged before the Hon'ble Delhi High Court by filing W.P. (C) No.3217/2018. She further submits that the

said W.P. came up for consideration before the Hon'ble High Court on 09.07.2018 wherein the following order was passed:-

“Heard the counsel for the petitioner for some time. Counsel seeks time to seek instructions from the petitioner. Now the matter is to come up on date already fixed i.e. 21/08/2018 for further hearing.

In the meantime the respondent is directed to take no coercive steps against the petitioner before the Ld. Tribunal in the pending Contempt Petition, till the next date of hearing before this Court.”

2. She has also placed on record a copy of letter dated 09.07.2018 from Mr. Aldanish Rein, Advocate to the Deputy CGM (Law), DTC.

3. In view of the above developments, this C.P. is closed with liberty to the petitioner to seek its revival in case the order of the Tribunal survives in the Hon'ble High Court.

(S.N. Terdal)
Member (J)

July 11, 2018
/sunil/

(K.N. Shrivastava)
Member (A)